



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 08 मई, 2024 / 18 वैशाख, 1946

हिमाचल प्रदेश सरकार

विधि विभाग

अधिसूचना

शिमला-2, 4 मई, 2024

संख्या : एल0एल0आर0-ई(9)-12/2021-लेज.—श्री मुरारी लाल पाठक, अधिवक्ता को इस विभाग की अधिसूचना संख्या एल0 एल0 आर0-ई(9)-1/2002-लेज, दिनांक 23-07-2002 द्वारा पब्लिक नोटरी 29—राजपत्र/2024-08-05-2024 (1121)

नियुक्त किया गया था और उनको उप-मण्डल मण्डी, जिला मण्डी की क्षेत्रीय सीमाओं के भीतर व्यवसाय करने के लिए प्राधिकृत किया गया था और उनका नाम नोटरी के रजिस्टर में क्रम संख्या 151 पर प्रविष्ट किया गया था और उनका व्यवसाय प्रमाण-पत्र 08-09-2022 तक विधिमान्य था ।

श्री मुरारी लाल पाठक, अधिवक्ता ने अपने पत्र दिनांक 25-04-2024 द्वारा सूचित किया है कि वह हृदय संबंधी बीमारी के कारण नोटरी कार्य जारी नहीं रखना चाहते हैं ।

अतः हिमाचल प्रदेश के राज्यपाल, नोटरी अधिनियम, 1952 की धारा 10 (क) और नोटरी नियम, 1956 के नियम 13 (13) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री मुरारी लाल पाठक, नोटरी, उप-मण्डल मण्डी, जिला मण्डी का नाम नोटरी के रजिस्टर से तुरन्त प्रभाव से हटाए जाने का आदेश करते हैं ।

आदेश द्वारा,
शरद कुमार लगवाल,
सचिव (विधि)।

[Authoritative English text of this Department Notification No. LLR-E(9)-12/2021-Leg., Dated 04-05-2024 as required under Article 348(3) of the Constitution of India]

LAW DEPARTMENT

NOTIFICATION

Shimla-2, the 4th May, 2024

No. LLR-E(9)-12/2021-Leg.—WHEREAS, Sh. Murari Lal Pathak, Advocate was appointed as Notary *vide* Notification No. LLR-E(9)-1/2002-Leg., Dated 23-07-2002 and authorised to practice as such within the territorial limits of Sub Division Mandi, District Mandi and his name was entered at serial No. 151 in the Register of Notaries and his certificate of practice was valid up-to 08-09-2022;

AND WHEREAS, Sh. Murari Lal Pathak, Advocate *vide* his letter dated 25-04-2024 has intimated that due to cardiac problem he doesn't want to continue practice as Notary;

NOW, THEREFORE, the Governor, Himachal Pradesh in exercise of the powers conferred by section 10(a) of the Notaries Act, 1952 and rule 13(13) of the Notaries Rules, 1956, order the removal of the name of Sh. Murari Lal Pathak, Notary, Sub Division Mandi, District Mandi from the Register of Notaries with immediate effect.

By order,
Sd/-
(SHARAD KUMAR LAGWAL),
LR-cum- Secretary (Law).

PLANNING DEPARTMENT

NOTIFICATION

Shimla-2 the 6th May, 2024

No. PLG. FC (F) 1-1 /2023 (DPDC).—In continuation of this department notification of even number dated 1st April, 2023 the Governor, Himachal Pradesh is pleased to delete the

following chairpersons of **District Planning, Development and 20-Point Programme Review Committee** with immediate effect:—

1.	Sh. I.D. Lakhanpal, Ex. MLA, Barsar Constituency
2.	Sh. Sudhir Sharma, Ex. MLA, Dharamshala Constituency
3.	Sh. Ravi Thakur, Ex. MLA, Lahaul Spiti Constituency

By order,

Sd/-
(DEVESH KUMAR, IAS),
Pr. Secretary (Planning).

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, तहसील बड़सर,
जिला हमीरपुर (हि0प्र0)**

श्रीमती माया देवी पुत्री श्रीमती तुलसी देवी पुत्री स्व0 श्री बग्गा, वासी गांव कसवाड, तप्पा बणी,
तहसील बड़सर, जिला हमीरपुर (हि0प्र0) वादिया।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बाबत मकफूद-उल-खबरी।

उपरोक्त विषय से सम्बन्धित प्रार्थना-पत्र इस अदालत में विचाराधीन है जिसमें प्रार्थिया ने दावा किया है कि श्रीमती तुलसी देवी पुत्री स्व0 श्री बग्गा जोकि प्रार्थिया की माता लगती है जो 40 वर्षों से लापता है तथा उसका आज तक जीवित या मृत होने का कोई प्रमाण न है। प्रार्थिया ने प्रार्थना-पत्र में वर्णित किया है कि श्रीमती तुलसी देवी पुत्री स्व0 श्री बग्गा, वासी गांव कसवाड, तप्पा बणी, तहसील बड़सर, जिला हमीरपुर (हि0प्र0) भूमि दर्ज कागजात माल है जिसके लिए प्रार्थना-पत्र अनुसार अराजी उनके वारसान श्रीमती माया देवी पुत्री श्रीमती तुलसी देवी पुत्री स्व0 श्री बग्गा दर्ज कागजात माल किया जाना है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि इस सम्बन्ध में किसी व्यक्ति विशेष को कोई एतराज हो या उसके जीवित होने बारे किसी को कोई जानकारी हो या श्रीमती तुलसी देवी जीवित है और इस इशतहार को स्वयं पढ़े तो वह दिनांक 09-05-2024 को अधोहस्ताक्षरी की अदालत में हाजिर होकर अपना उजर पेश कर सकते हैं अन्यथा इस तिथि के बाद इस इन्तकाल को उसके उपरोक्त जायज वारसान के नाम तस्दीक कर दिया जाएगा। उक्त वर्णित दिनांक के उपरान्त कोई भी एतराज मान्य न समझा जाएगा व आवेदन-पत्र पर नियमानुसार एकतरफा कार्यवाही अमल में लाई जाएगी।

यह इशतहार आज दिनांक 22-04-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी,
तहसील बड़सर, जिला हमीरपुर (हि0प्र0)।

In the Court of Aprajita Chandel, HPAS, Sub-Divisional Magistrate-cum-Special Marriage Officer, Nadaun, District Hamirpur (H.P.)

1. Deep Kumar s/o Shri Harnam Singh, r/o Village Ansra, P.O. Kitpal, Tehsil Nadaun, District Hamirpur (H.P.).

2. Sunita Devi d/o Sh. Bishamber Dass, w/o Gagan Singh, r/o Village & P.O. Anderatta, Tehsil & District Kangra (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Deep Kumar s/o Shri Harnam Singh, r/o Village Ansra, P.O. Kitpal, Tehsil Nadaun, District Hamirpur (H.P.) and Sunita Devi d/o Sh. Bishamber Dass, w/o Gagan Singh, r/o Village & P.O. Anderatta, Tehsil & District Kangra (H.P.) have filed an application alongwith affidavits in this court of undersigned U/S 15 & 16 of Special Marriage Act, 1954 that they have solemnized their marriage on dated 07-03-2024 at Village Bagalamukhi Sankat Mochan Mandir ar Budhana (Kangoo) and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person who has any objection regarding this can file the objection personally or in writing before this court on or before 13-05-2024 at 10.00 A.M. It will not be entertained and the marriage will be registered accordingly.

Issued on this day 12-04-2024 under my hand and seal of the court.

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
*Sub-Divisional Magistrate-cum-
Special Marriage Officer,
Nadaun, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Harish Kumar s/o Shri Joginder Singh, r/o V.P.O. Khagal, Tehsil & District Hamirpur (H.P.).

2. Isha Kumari d/o Sh. Swaroop Singh, r/o Village karari, P.O. Gawalpathar, Tehsil Nadaun, Distt. Hamirpur (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Harish Kumar & Smt. Isha Kumari have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 14-05-2024. In case no objection is received by 14-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-04-2024.

Seal.

Sd/
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur, Himachal Pradesh**

In the matter of :

1. Rohit Kumar age 21 years s/o Sh. Karam Chand, r/o Village Saud, P.O. Jol Lambri, Tehsil Sujanpur, Distt. Hamirpur (H.P.).

2. Poonam Chaudhary age 18 years d/o Shib Kumar Chaudhary, r/o Village Ramgarh, P.O., Tehsil & District Ludhiana, Punjab . . *Applicants.*

Versus

General Public

. . *Respondent.*

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rohit Kumar age 21 years s/o Sh. Karam Chand, r/o Village Saud, P.O. Jol Lambri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Poonam Chaudhary age 18 years d/o Shib Kumar Chaudhary, r/o Village Ramgarh, P.O., Tehsil & District Ludhiana, Punjab have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 19-02-2024 at Murli Manohar Mandir Sujanpur, Tehsil & Distt. Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 15-05-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 10-04-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

Before the Court of Executive Magistrate-cum-Tehsildar, Sujanpur, Distt. Hamirpur (H. P.)

No. 310/Misc/R/2024

Ms. Praveen Kumari w/o Ishwar Dass, r/o Village Ansla, P.O. Lambri, Tehsil Sujanpur,
District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.—Delayed Birth/Death Regarding under section 13(3) of Birth & Death Act, 1969.

Ms. Praveen Kumari w/o Ishwar Dass, r/o Village Ansla, P.O. Lambri, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application through District Registrar (Birth & Death)-cum-Chief Medical Officer Hamirpur (H.P.) before the court of undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that she has born on 17-07-1970 in the family Sh. Roshan Lal, r/o Village Gahla, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Lambri, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Ms. Praveen Kumari d/o Sh. Roshan Lal, r/o Village Gahla, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) may submit their objections in writing in this court on or before 16-05-2024 failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18-04-2024.

Seal.

Sd/-
*Executive Magistrate-cum-Tehsildar,
Sujanpur, District Hamirpur (H.P.).*

Before the Court of Executive Magistrate-cum-Tehsildar, Sujanpur, Distt. Hamirpur (H. P.)

Sh. Prakash Chand s/o Sh. Ganu Ram, r/o V.P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.— Regarding registration of birth under section 13(3) of Birth & Death Act, 1969.

Sh. Prakash Chand s/o Sh. Ganu Ram, r/o V.P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that he has born on 15-08-1975 at V.P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Patlander, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Prakash Chand s/o Sh. Ganu Ram, r/o V.P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) may submit their objections in writing in this court on or before 18-05-2024, failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18-04-2024.

Seal.

Sd/-
*Executive Magistrate-cum-Tehsildar,
Sujanpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Vijay Kumar s/o Shri Rakesh Kumar, r/o Village, Lambehra, P.O. Khiah, Tehsil & District Hamirpur (H.P.).

2. Monee Maurya d/o Sh. Surybhan Maurya, r/o Village Luchui, P.O. Lal Ghat, Tehsil Jigapur, Distt. Ajamgarh (U.P.) . . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vijay Kumar & Monee Maurya have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 16-05-2024. In case no objection is received by 16-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Shagun Thakur d/o Shri Narinder Thakur, r/o H. No. 10, W. No. 1, Hira Nagar, Tehsil & District Hamirpur (H.P.).

2. Neeraj Mahar s/o Sh. Bhim Singh Mahar, r/o Village Jakhani, P.O. Bin, Tehsil & District Pithoragarh (U.K.) . . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Shagun Thakur & Neeraj Mahar have filed an application U/S 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that they their marriage ceremony was performed between them on 21-09-2023 in Tapkeshwar Mandir at Dehradun, Tehsil & District Dehradun (U.K.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-05-2024. In case no objection is received by 21-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-04-2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Girish Kumar s/o Shri Prithvi Chand, r/o Village Chakmoh, P.O. Chakmoh, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) at present residing in the house of Sh. Braham Dass s/o Sh. Pinju Ram, r/o Village Amned, P.O. Bharthian, Tehsil & District Hamirpur (H.P.).

2. Madhu Bala d/o Sh. Dhian Singh, r/o Village Paplah, P.O. Bhareri, Tehsil Bhoranj, Distt. Hamirpur (H.P.)
. Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Girish Kumar & Madhu Bala have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 20-05-2024. In case no objection is received by 20-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-04-2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sandeep Kumar s/o Shri Satish Kumar, r/o Village Kharoh, P.O. Paplog, Tehsil Sarkaghat, District Mandi (H.P.) at present residing in the house of Sh. Anil Kumar s/o Sh. Kali Parsad, r/o Village Luharli, P.O. Nalti, Tehsil & District Hamirpur (H.P.).

2. Deepa Devi d/o Sh. Balak Ram, r/o Village Gharwasra, P.O. Dhalwan, Tehsil Baldawara, Distt. Mandi (H.P.)

. . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sandeep Kumar & Deepa Devi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-05-2024. In case no objection is received by 21-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Vishal Kumar s/o Shri Rikhi Ram, r/o Village Karsoh, P.O. Guwardu, Tehsil Tauni Devi, District Hamirpur (H.P.).

2. Suman Kumari d/o Sh. Ashwani Kumar, r/o Village Ghlyanna, P.O. Kuthera, Tehsil Ghumarwin, District Bilaspur (H.P.)

. . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vishal Kumar & Smt. Suman Kumari have filed an application U/S 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that they their marriage ceremony was performed between them on 07-03-2024 at Shiv Mahadev Mandir Purtyala, Tehsil Jawalamukhi, District Hamirpur (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 24-05-2024. In case no objection is received by 24-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Kapil Walia s/o Shri Harbans Lal, r/o Village Ropa, P.O. Nalti, Tehsil & District Hamirpur (H.P.).

2. Anita Devi d/o Sh. Amar Singh, r/o Village Kolka, P.O. Kupahra, Tehsil & District Chamba (H.P.) . . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Kapil Walia & Smt. Anita Devi have filed an application U/S 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony was performed between them on 12-04-2024 at Village Ropa, P.O. Nalti, Tehsil & District Hamirpur (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing

before this court on or before 24-05-2024. In case no objection is received by 24-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 16-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Vicky Sharma s/o Shri Braham Dass, r/o H. No. 110, W.No. 10, Ram Nagar Hamirpur, Tehsil & District Hamirpur (H.P.).

2. Lata Kumari d/o Jagat Ram, r/o Village Nadshi, P.O. Kakriar, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.)

Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vicky Sharma & Lata Kumari have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 24-05-2024. In case no objection is received by 24-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Prittam Singh s/o Madan Lal, r/o Village Chula Uperla, P.O. Birghatta, Tehsil Thural, District Hamirpur (H.P.) at present residing in the house of Sh. Daman Singh s/o Jagdish Chand, r/o Village Galot, P.O. Changer, Tehsil & District Hamirpur (H.P.).

2. Priya d/o Yaad Ram, r/o Village Raja Ka Mojoulla, P.O. Laharban, Tehsil & Distt. Sambhal (U.P.)

Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Prittam Singh & Priya have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 27-05-2024. In case no objection is received by 27-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sonu Kumar s/o Sh. Rikhi Ram, r/o Village & P.O. Bajrol, Tehsil Sujanpur, District Hamirpur (H.P.)

2. Kanchana Devi d/o Rakesh Kumar, r/o Village Gaddidhar, P.O. Garoru, Tehsil Tihra, Distt. Mandi (H.P.) at present, r/o Village Jiana, P.O. Kakkar, Tehsil tauni Devi, District Hamirpur (H.P.)

Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sonu Kumar & Kanchana Devi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 28-05-2024. In case no objection is received by 28-05-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-04-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrat Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Shakuntla Devi

Versus

General Public

Notice to General Public.

Shakuntla Devi d/o Late Sh. Anant Ram, r/o Village Dalchera, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth *i.e.* 14-07-1940 in the record of Gram Panchayat Dalchera. To support the facts of the matter the applicant has submitted the requisite documents.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant Smt. Shakuntla Devi in the record of Gram Panchayat Dalchera, they can either in person or through counsel can file their objections before the undersigned within thirty days from the publication of this notice. Otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 11-03-2024.

Seal.

Sd/-

*Naib Tehsildar -cum- Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Kamla Devi

Versus

General Public

Notice to General Public.

Kamla Devi d/o Dharam Singh, r/o Village Jajri, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth *i.e.* 09-02-1955 in the record of Gram Panchayat Jajri. To support the facts of the matter the applicant has submitted the requisite documents.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant Smt. Kamla Devi in the record of Gram Panchayat Jajri, they can either in person or through counsel can file their objections before the undersigned within thirty days from the publication of this notice. Otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 11-03-2024.

Seal.

Sd/-

*Naib Tehsildar -cum- Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sh. Sandeep Singh Chandel, Tehsildar-cum-Executive Magistrate
Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :

Kashmiri Devi

Versus

General Public

Notice to General Public.

Kashmiri Devi d/o Bhagat Ram, r/o Village Patta Brahmana, Tappa and Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which took place on 04-04-1956 in the record of Gram Panchayat Sakroh. To support the facts of the matter the applicant has submitted the relevant documents. Documents have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of applicant's date of birth which is 04-04-1956, he or she can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication. Otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 16-03-2024.

Seal.

Sd/-
*Tehsildar -cum- Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sh. Sandeep Singh Chandel, Tehsildar-cum-Executive Magistrate
Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :

Tripta Devi

Versus

General Public

Notice to General Public.

Tripta Devi wd/o Bachittar Singh, r/o Village Bihal, Tappa and Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of date of death of her husband which took place on 14-09-1972 in the record of Gram Panchayat Dhangota. To support the facts of the matter the applicant has submitted the relevant documents. Documents have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of applicant's husband date of death which is 14-09-1972, they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication. Otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 16-03-2024.

Seal.

Sd/-
*Tehsildar -cum- Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sh. Sandeep Singh Chandel, Tehsildar-cum-Executive Magistrate
Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :

Pramala Devi

Versus

General Public

Notice to General Public.

Pramala Devi d/o Kanshi Ram, r/o Village Bahal Thakru, Tappa and Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which took place on 01-03-1955 in the record of Gram Panchayat Dalchera. To support the facts of the matter the applicant has submitted the relevant documents. Documents have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of applicant's date of birth which is 01-03-1955, they can either in person or through counsel can file their objections before the undersigned within thirty days from the issue of this publication. Otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 16-03-2024.

Seal.

Sd/-

*Tehsildar -cum- Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 63 / 2014

तारीख मरजुआ : 04-10-2024

तारीख पेशी : 17-05-2024

श्री अनिल शर्मा पुत्र श्री ओम प्रकाश शर्मा, निवासी मार्ग्रेट विल्ला, लोअर चैप्सली शिमला, जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

1. श्री विवेक पुत्र श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्री जीत राम पुत्र श्री देवी राम, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्री सुरज पुत्र श्री देवी राम, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्री हरविन्द्र पुत्र श्री देवी राम, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 5. श्री सुरेश कुमार पुत्र श्री प्रेम लाल, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 6. श्री प्रेम लाल पुत्र श्री आत्मा राम, निवासी गांव/मोहाल पटियुड, तहसील

शिमला ग्रामीण, जिला शिमला (हि0प्र0), 7. श्रीमती नागनू पुत्री श्री सीता राम, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 8. श्रीमती सीमा पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 9. श्रीमती रमा पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 10. श्रीमती पदमा पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 11. श्रीमती सुषमा पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 12. श्रीमती अरुणा पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 13. कुमारी पंकज पुत्री श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 14. श्रीमती नवेदु पत्नी श्री राम दत्त, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 15. श्रीमती निर्मला पत्नी देवी राम, निवासी गांव/मोहाल पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 15/29, खसरा नं0 334, रकबा तादादी 0-22-76, है0 मोहाल/मौजा पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

श्री अनिल शर्मा पुत्र श्री ओम प्रकाश शर्मा, निवासी मार्ग्रेट विल्ला, लोअर चैप्सली शिमला, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु अराजी खाता/खतौनी नं0 15/29, खसरा नं0 334, रकबा तादादी 0-22-76, है0 मोहाल/मौजा पटियुड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं0 1 ता 15 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इश्तहार द्वारा प्रतिवादी नं0 1 ता 15 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 17-05-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करें अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 24-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 51/2022

तारीख मरजुआ : 01-06-2022

तारीख पेशी : 21-05-2024

श्री तिलक राम पुत्र स्व0 श्री रूप सिंह, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

1. श्री कृष्ण लाल उपनाम कृष्ण चन्द पुत्र श्री खारकू, निवासी गांव धामी, डा0 जाबरी, उप-तहसील धामी, जिला शिमला (हि0प्र0), 2. श्री खेम चन्द पुत्र स्व0 श्री बंसी राम, निवासी गांव मशोबरा, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्री देवी सरन पुत्र स्व0 श्री बंसी राम, निवासी गांव मशोबरा, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्री मान सिंह पुत्र श्री बंसी राम, निवासी गांव मशोबरा, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 5. श्री प्रेम चन्द पुत्र स्व0 श्री बंसी राम, निवासी गांव मशोबरा, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 6. श्री जिया लाल पुत्र स्व0 श्री शाभू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) 7. श्री दीप राम पुत्र स्व0 श्री शाभू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 8. श्री प्रेम लाल पुत्र स्व0 श्री दासू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 9. श्री सुन्दर लाल पुत्र स्व0 श्री दासू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 10. श्री धनी राम पुत्र स्व0 श्री दासू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 11. श्री गीता राम पुत्र स्व0 श्री दासू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 12. श्रीमती फुल्लू पत्नी स्व0 श्री दासू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 13. श्री दयाल चन्द उपनाम दयालू पुत्र स्व0 श्री मंगलू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 14. श्री परस राम पुत्र स्व0 श्री मंगलू, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत दुरुस्ती हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता नं0 2, कित्ता 15, रकबा तादादी 36-2 बीघा, मोहाल/मौजा लुहारव, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री तिलक राम पुत्र स्व0 श्री रूप सिंह, निवासी गांव लुहारव, डा0 रौडी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु अराजी खाता नं0 2, कित्ता 15, रकबा तादादी 36-2 बीघा, मोहाल/मौजा लुहारव, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। उक्त मामला बाबत दुरुस्ती में प्रतिवादी नं0 8 व 9 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा प्रतिवादी नं0 8 व 9 को सूचित किया जाता है कि यदि उक्त मामला बाबत दुरुस्ती बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 21-05-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 01-05-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

समक्ष श्री ऋषभ शर्मा ब अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 76 / 2015

तारीख मरजुआ : 04-08-2016

तारीख पेशी : 17-05-2024

श्री चेत राम पुत्र स्व0 श्री बालक राम, निवासी गांव मझेठ, परगना कैमली, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0) प्रार्थी।

मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 37. श्री राम दास पुत्र स्व श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 38. श्री केशवा नन्द पुत्र स्व0 श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 39. कुमारी कमला देवी पुत्री स्व0 श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 40. श्रीमती निर्मला देवी पुत्री स्व0 श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 41. श्रीमती बिमला देवी पुत्री स्व0 श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 42. श्रीमती उर्मिला देवी पुत्री स्व0 श्री जगत राम, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 43. श्री प्रेम चन्द पुत्र स्व0 श्री शौकिया, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 44. श्री बन्सी पुत्र श्री देवनू मृतक जायज वारसान मदन लाल व गुडू (विनोद) पुत्रगण बसी, निवासी मौजा मजठाई, डा0 बडैहरी वाया टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 45. श्री शशिपाल पुत्र स्व0 रेसू देवी, निवासी कनैहर, डा0 कुपटू, तहसील कण्डाघाट, जिला सोलन, (हि0प्र0), 46. श्री शशिपाल पुत्र स्व0 रेसू देवी, निवासी कनैहर, डा0 कुपटू, तहसील कण्डाघाट, जिला सोलन, (हि0प्र0), 47. श्री हरीश चन्द पुत्र श्री रेसू देवी, निवासी मझेट, डा0 टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 48. श्री राजीव कुमार पुत्र श्री हेत राम, निवासी मझेट, डा0 टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 49. श्री संजीव कुमार पुत्र श्री हेत राम, निवासी मझेट, डा0 टूटू, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 119/259 ता 260, कित्ता 8, रकबा तादादी 0-33-71 है0 मोहाल/मौजा मझेट, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

प्रार्थना-पत्र श्री चेत राम पुत्र स्व0 श्री बालक राम, निवासी गांव मझेट, परगना कैमली, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु अराजी खाता/खतौनी नं0 119/259 ता 260, कित्ता 8, रकबा तादादी 0-33-71 है0 मोहाल/मौजा मझेट, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। उक्त मामला बाबत तकसीम में मौका तकसीम अमल में लाई जा चुकी है जिसमें प्रतिवादी अजय सिंह, परवीन्द्र सिंह पुत्रगण स्व0 श्री रमेश कुमार, श्रीमती शीला देवी पत्नी रमेश कुमार, श्रीमती रेखा पुत्री श्री लक्ष्मी दास, अनिल कुमार, मेहर चन्द, कान्ता कुमारी, मोर देवी, ईश्वर चन्द, राम कृष्ण, सुशील कुमार, संजीव कुमार की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा प्रतिवादी अजय सिंह, परवीन्द्र सिंह पुत्रगण स्व0 श्री रमेश कुमार, श्रीमती शीला देवी पत्नी रमेश कुमार, श्रीमती रेखा पुत्री श्री लक्ष्मी दास, अनिल कुमार, मेहर चन्द, कान्ता कुमारी, मोर देवी, ईश्वर चन्द, राम कृष्ण, सुशील कुमार, संजीव कुमार को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 17-05-2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 27-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, धामी, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 04 / 2024

तारीख मरजुआ : 03-04-2024

तारीख फैसला : 30-04-2024

श्री तिलक राम पुत्र स्व0 श्री केशव राम, ग्राम बठमाणा, डा0 जाबरी, उप-तहसील धामी, जिला शिमला (हि0प्र0)।

राजस्व अभिलेख में नाम दुरुस्ती बारे प्रार्थना-पत्र।

प्रार्थी श्री तिलक राम पुत्र स्व0 श्री केशव राम, ग्राम बठमाणा, डा0 जाबरी, उप-तहसील धामी, जिला शिमला (हि0प्र0) ने दिनांक 03-04-2024 को प्रार्थना-पत्र इस आशय के साथ इस अदालत में प्रस्तुत किया है कि भू-राजस्व अभिलेख मौजा बठमाणा में प्रार्थी का नाम तिलक राज पुत्र केशव राम दर्ज राजस्व कागजात है जो कि गलत है। प्रार्थी के प्रार्थना-पत्र को छानबीन हेतु पटवारी हल्का बठमाणा को भेजा गया। पटवारी बठमाणा से प्राप्त रिपोर्ट के मुताबिक मौजा बठमाणा में प्रार्थी का नाम तिलक राज पुत्र केशव राम दर्ज है जबकि प्रार्थी द्वारा प्रस्तुत किए गए दस्तावेजों आधार कार्ड, ग्राम पंचायत बठमाणा जाबरी की परिवार नकल, शैक्षणिक प्रमाण-पत्र, शपथ-पत्र तथा ब्यानात वाशिन्दगान के अनुसार प्रार्थी का नाम तिलक राम पुत्र श्री केशव राम है जो सही है। उपरोक्त तथ्यों के आधार पर मौजा बठमाणा, पटवार वृत्त बठमाणा में प्रार्थी का नाम तिलक राज उर्फ तिलक राम पुत्र केशव राम दर्ज किया जाना वाजिब है।

अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई भी उजर व एतराज हो तो वह स्वयं या लिखित तौर पर दिनांक 21-05-2024 को अपराह्न 2.00 बजे तक इस अदालत में अपना एतराज पेश करे, अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन-पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जाएगी।

आज तारीख 30-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील धामी, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश

वाद संख्या : 05 / 2024

तारीख दायर : 06-02-2024

जिया लाल पुत्र स्व0 श्री काशी राम, निवासी गांव शिंगराल, डा0 बाहली, तहसील रामपुर, जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त नाम दुरुस्ती।

यह दरखास्त जिया लाल पुत्र स्व० श्री काशी राम, निवासी गांव शिंगराल, डा० बाहली, तहसील रामपुर, जिला शिमला (हि०प्र०) ने इस आशय के साथ प्रस्तुत की है कि वादी का नाम मुताबिक आधार कार्ड, पैन कार्ड, बैंक पास बुक व परिवार नकल में जिया लाल दर्ज है जो सही व दुरुस्त है परन्तु महाल थली, पटवार वृत्त दवाडा, तहसील रामपुर के राजस्व कागजात माल में वादी का नाम जय लाल दर्ज है जो सही नहीं है। वादी महाल थली के कागजात माल में अपना नाम जिया लाल दुरुस्त व दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम जिया लाल उर्फ जय लाल कागजात में दुरुस्त करने बारे कोई आपत्ति हो तो वह दिनांक 24-05-2024 को या इससे पूर्व अदालत हजा में हाजिर आकर आपत्ति दर्ज करवा सकता है बाद गुजरने मियाद कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार प्रार्थी का नाम दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 25-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता, द्वितीय श्रेणी,
रामपुर बुशैहर, जिला शिमला (हि०प्र०)।

ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश

वाद संख्या : 17 / 2024

तारीख दायर : 01-09-2023

बृज मोहन पुत्र नारायण दास, निवासी गांव मोलगी, डा० लबाना-सदाना, तहसील रामपुर, जिला शिमला (हि०प्र०) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

दरखास्त नाम दुरुस्ती ।

यह दरखास्त बृज मोहन पुत्र नारायण दास, निवासी गांव मोलगी, डा० लबाना-सदाना, तहसील रामपुर, जिला शिमला (हि०प्र०) ने इस आशय के साथ प्रस्तुत की है कि वादी का नाम मुताबिक आधार कार्ड, पहचान पत्र, स्कूल प्रमाण-पत्र व परिवार नकल में बृज मोहन दर्ज है जो सही व दुरुस्त है परन्तु महाल मोलगी, पटवार वृत्त लबाना-सदाना, तहसील रामपुर के राजस्व कागजात माल में वादी का नाम महेन्द्र सिंह दर्ज है जो सही न है। वादी महाल मोलगी के कागजात माल में अपना नाम बृज मोहन दुरुस्त व दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम बृज मोहन उर्फ महेन्द्र सिंह कागजात में दुरुस्त करने बारे कोई आपत्ति हो तो वह दिनांक 24-05-2024 को या इससे पूर्व अदालत हजा में हाजिर आकर आपत्ति दर्ज करवा सकता है बाद गुजरने मियाद कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार प्रार्थी का नाम दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 25-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, द्वितीय श्रेणी,
रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश

वाद संख्या : 12 / 2023

तारीख दायर : 21-06-2023

श्रीमती शीला देवी पुत्री रतन सिंह, गांव व डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0)

प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

दरखास्त नाम दुरुस्ती।

यह दरखास्त श्रीमती शीला देवी पुत्री रतन सिंह, गांव व डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0) ने इस आशय के साथ प्रस्तुत की है कि वादिया का नाम मुताबिक आधार कार्ड, बैंक पास बुक व परिवार नकल में शीला दर्ज है जो सही व दुरुस्त है परन्तु महाल कराई, पटवार वृत्त गोपालपुर, तहसील रामपुर के राजस्व कागजात माल में वादिया का नाम लीला देवी दर्ज है जो सही न है। वादिया महाल कराई के कागजात माल में अपना नाम शीला दुरुस्त व दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया का नाम शीला देवी उर्फ लीला देवी कागजात में दुरुस्त करने बारे कोई आपत्ति हो तो वह दिनांक 24-05-2024 को या इससे पूर्व अदालत हजा में हाजिर आकर आपत्ति दर्ज करवा सकता है बाद गुजरने मियाद कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार प्रार्थी का नाम दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 25-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, द्वितीय श्रेणी,
रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील ठियोग, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 03 / 24

तारीख मरजुआ : 23-11-2023

श्रीमती कृष्ण कान्ता पुत्री स्व0 श्री लच्छमी चन्द, निवासी शाली बजार ठियोग, तहसील ठियोग, जिला शिमला (हि0प्र0) प्रार्थिया।

राजस्व रिकार्ड में नाम दुरुस्त करने बारे प्रार्थना-पत्र।

इस आवेदन का संक्षिप्त सार यह है कि उपरोक्त प्रार्थिया श्रीमती कृष्ण कान्ता पुत्री स्व० श्री लच्छमी चन्द, निवासी शाली बजार टियोग, तहसील टियोग, जिला शिमला (हि०प्र०) ने एक प्रार्थना-पत्र इस आशय के साथ इस अदालत में प्रस्तुत किया था कि प्रार्थिया निवासी शाली बजार टियोग, तहसील टियोग, जिला शिमला (हि०प्र०) की स्थाई निवासी है। राजस्व रिकार्ड में उसका नाम श्रीमती कृष्णा व श्रीमती कान्ता दर्ज है जोकि गलत है जबकि उसका वास्तविक नाम श्रीमती कृष्ण कान्ता है जिससे दुरुस्त करने बारे आवेदन दिया है।

प्रार्थना-पत्र को मौका की छानबीन हेतु पटवारी हल्का सैंज को भेजा गया। पटवारी हल्का ने बाद छानबीन मौका व कागजात रिपोर्ट प्रेषित की है कि राजस्व अभिलेख में प्रार्थिया का नाम श्रीमती कृष्णा व श्रीमती कान्ता दर्ज है परन्तु इस आवेदन के साथ शामिल अभिलेख रिपोर्ट पटवारी का अध्ययन किया गया। प्रार्थना-पत्र, नकल परिवार रजिस्टर, रिपोर्ट पटवारी का अवलोकन किया गया। रिपोर्ट पटवारी के अवलोकन से स्पष्ट है कि प्रार्थिया का नाम श्रीमती कृष्ण कान्ता है।

अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 30-05-2024 को अपराह्न 11.00 बजे हाजिर अदालत आकर अपना एतराज पेश करे अन्यथा नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 29-04-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील टियोग, जिला शिमला (हि०प्र०)।

**In the Court of Bhanu Gupta (H.P.A.S), Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Sh. Pema Wangchen s/o Late Sh. Tenzin Dorjee, r/o Sant Anand Bakery, Tibetan Colony,
House No. 4, Nabha House Shimla, Tehsil and District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Pema Wangchen s/o Late Sh. Tenzin Dorjee, r/o Sant Anand Bakery, Tibetan Colony,
House No. 4, Nabha House Shimla, Tehsil and District Shimla, Himachal Pradesh has preferred an
application to the undersigned for registration of date of birth of himself namely PEMA
WANGCHEN (DOB-08-10-1973) at above address in the record of Municipal Corporation,
Shimla.

Therefore through this proclamation, the general public is hereby informed that any person
having any objection for entry of date of birth mentioned above, may submit his objection in
writing in this court within 30 (Thirty) days from the date of publication of this notice in official

Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 26th April, 2024.

Seal.

Sd/-
(BHANU GUPTA, HPAS),
Sub-Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

निर्वाचन विभाग
38—एस.डी.ए. कॉम्प्लैक्स, कसुम्पटी, शिमला—171009

अधिसूचना

दिनांक 8 मई, 2024

संख्या: 3-24/2023-ई0एल0एन0.—भारत निर्वाचन आयोग की अधिसूचना संख्या 434/हि0प्र0-लो0स0/2024(2), दिनांक 6 मई, 2024 तदानुसार 16 वैशाख, 1946 (शक) जोकि आयोग की संसदीय निर्वाचन क्षेत्रों के लिए सहायक रिटर्निंग ऑफिसरों की नियुक्ति की अधिसूचना संख्या 434/हि0प्र0-लो0स0/2024(2), दिनांक 5 जनवरी, 2024 में संशोधन के सम्बन्ध में है, को अंग्रेजी रूपान्तर सहित जनसाधारण की सूचना हेतु प्रकाशित की जाती है।

आदेश से,

मनीष गर्ग,
मुख्य निर्वाचन अधिकारी,
हिमाचल प्रदेश।

भारत निर्वाचन आयोग
निर्वाचन सदन, अशोक रोड़, नई दिल्ली—110001

अधिसूचना

दिनांक: 06 मई, 2024
16 वैशाख, 1946 (शक)

सं0 434/हि.प्र.-लो.स./2024(2).—लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 22 की उप-धारा (1) के उपबन्धों द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत निर्वाचन आयोग एतद्वारा यह निर्देश देता है कि हिमाचल प्रदेश राज्य में लोक सभा निर्वाचन क्षेत्र के लिए निर्वाचन सहायक रिटर्निंग

अधिकारी की नियुक्ति से संबंधित समय-समय पर यथासंशोधित दिनांक 05 जनवरी, 2024, अधिसूचना सं0 434/हि.प्र.-लो.स./2024(2) में निम्नलिखित संशोधन किए जाएंगे।

उक्त अधिसूचना में संलग्न तालिका के स्तम्भ 2 में, स्तम्भ संख्या 1 में उल्लिखित विधान सभा क्षेत्रों के सामने विद्यमान प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टियाँ क्रमशः प्रतिस्थापित की जाएंगी:—

सारणी

संसदीय निर्वाचन क्षेत्र की संख्या और नाम	सहायक रिटर्निंग अधिकारी
(1)	(2)
4-शिमला (अ0जा0)	25, अतिरिक्त/संयुक्त मुख्य कार्यकारी अधिकारी, बद्दी, बरोटीवाला विकास प्राधिकरण, बद्दी, सोलन।

आदेश से,

राहुल शर्मा,
प्रधान सचिव,
भारत निर्वाचन आयोग।

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

NOTIFICATION

Dated: 6th May, 2024
16 Vaisakha, 1946 (Saka)

No. 434/HP-HP/2024(2).—In exercise of the powers conferred by sub-section (1) of Section 22 of the Representation of the People Act, 1951 (43 of 1951), the Election Commission of India hereby directs that the following amendment shall be made in the Notification No. 434/HP-HP/2024(2), dated 5th January, 2024 as amended from time to time, relating to the appointment of Assistant Returning Officer for Parliamentary Constituency in the State of Himachal Pradesh.

In Column 2 of the table appended to the said Notification, for the exiting entries mentioned against the Parliamentary Constituency shown in the Column 1, the following entries shall respectively be substituted:—

TABLE

No. & Name of the Parliamentary Constituency	Assistant Returning Officer
(1)	(2)
4-Shimla (SC)	25. Additional/Joint Chief Executive Officer, BBN, Development Authority, Baddi, Solan.

By order,

RAHUL SHARMA,
Principal Secretary,
Election Commission of India.